

2315

LIBRARY

BEFORE THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL

KOLKATA BENCH, NIZAM PALACE

O.A.No. 1768 of 2017 ;

APARNA KUNDU

....Applicant

-Versus-

UNION OF INDIA & ORS.

....Respondents

A n d

In the matter of :-

An application under Section 19

of the Central Administrative

Tribunal Act, 1987 ;

A n d

In the matter of :-

Appointment of the applicant,

who being the wife of the deceased

employee namely Samir Kundu, who

expired on 08.08.2010 while he

was working as T.M. a Group-'C'

post of Bharat Sanchar Nigam,

under Compassionate ground.

A n d

In the matter of :-

Utter arbitrariness and purported

illegality by the concerned res-

pondent authorities in not accor-

ding approval of appointment to

the applicant on compassionate

ground inspite of due recommendation

of such appointment by the C.G.M.

Telecom (S.D.E.S.-II), West Bengal ,

Telecom Circle, 1, Council House

Street, Kolkata- 700 001.

A n d

In the matter of :-

APARNA KUNDU,

Wife of late Samir Kundu,

residing at 127, Rabindra Nagar,

JK

Dankuni, Police Station - Dankuni,
District - Hooghly,
PIN - 712 311.

.....Applicant

-Versus-

1. UNION OF INDIA, through Secretary
Ministry of Communications,
Secretary through the Department
Dept of Telecommunication,
Postmaster, Ministry of Posts and
Govt of India, Sanchar Bhawan,
Kashmere Gate, Sikkim Road,
2000 Ashoka Road, New Delhi
Kashmere- 100 001.

2. The Chief General Manager,
Telecom (S.D.E.S.-II), West Bengal
Telecom Circle, 1, Council House
Street, Kolkata- 700 001.

3. General Manager, Telecom,
B.S.N.L. Calcutta, SSA, CTO Building
(3rd Floor), 8, Red Cross Place,
Kolkata- 700 001.

4. Assistant General Manager (HR & Admin.)
Calcutta, SSA, BSNL. C.T.O. Building

(2nd Floor) , 8, Red Cross Place,
Kolkata- 700 001.

5. The S.D.E.(Trans) Arambag,
Telephone Exchange, Vill- Parul,
P.O. Arambagh, P.S. Arambagh,
District - Hooghly,
PIN - 712601.

.....RESPONDENTS:

W.W

No. O.A. 350/01768/2017

Date of order: 23.5.2018

Present : Hon'ble Mr. A.K. Patnaik, Judicial Member

For the Applicant : Mr. S.A. Ahmed, Counsel

For the Respondents : None

ORDER (Oral)**A.K. Patnaik, Judicial Member:**

Heard Mr. S.A. Ahmed, Ld. Counsel for the applicant.

2. I find that ventilating his grievance the Counsel for the applicant has sent a legal notice under "Annexure A-6" dated 3.11.2016 which in my considered view cannot be treated as a representation since an advocate is an officer of the Court and letter written by him as per Section 20 of the Administrative Tribunal Act, 1985 cannot be treated to be a representation.

3. The applicant, is so advised, may make a representation/appeal addressed to respondent No. 2 within a period of 2 weeks from the date of receipt of a copy of this order and if such a representation / appeal addressed to respondent No. 2 is received within a period of 2 weeks from the date of receipt of a copy of this order then the concerned respondent No. 2 is directed to consider the same as per rules and regulations in force and pass a well-reasoned order within six weeks from the date of receipt of such representation. After such consideration, if the applicant's grievance is found to be genuine then expeditious steps may be taken to extend those benefits within a further period of six weeks from the date of such consideration.

4. A copy of this order be handed over to Ld. Counsel for both sides.

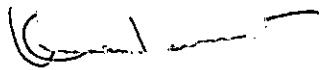
5. A copy of this order along with the representation may be preferred by the applicant to the concerned respondent No. 2 within a period of two weeks



6 o.a. 1768.2017

from the date of receipt of a copy of this order.

6. With the aforesaid observation and direction, this O.A. stands disposed of.


(A.K. Patnaik)
Judicial Member

SP

